

**FIR No. 636/2019**  
**PS Nihal Vihar**  
**U/s 307/34 IPC & 27 Arms Act**  
**State Vs. Sahil @ Parshant**

28.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Atul Jaiswal, Ld. Counsel for the applicant/accused  
through VC.  
IO/SI Amit Nara through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

In pursuance to notice issued to DCP concerned as well as IO/SHO concerned, on 25.07.2020, fresh reply has been received on their behalf alongwith previous involvement report of the applicant/accused.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused on the medical ground of father of the applicant/accused.

As per reply, as filed by SI Amit Nara, father of the applicant/accused was admitted in Nagar hospital, Ghaziabad on 20.07.2020 with alleged history of chest pain and during treatment, father of the applicant/accused was found suffering from sick sinus syndrom. Father of the applicant/accused was discharged on 25.07.2020 after treatment and referred to G.B.Pant hospital for further treatment.

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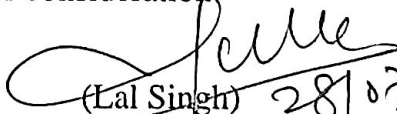
It is reported that however, father of the applicant/accused has not approached yet in G.B.Pant hospital and hence, no surgery is advised or fixed. Further, in the report/reply of SI Amit Nara, it is also mentioned that the applicant/accused are two brothers and the applicant/accused is elder brother and his younger brother is aged about 20 years. It is further mentioned that there are four other brothers of father of the applicant/accused, who all reside in Village Behalpura, Gautam Budh Nagar, U.P.

Ld. Counsel for the applicant/accused submits that he is not aware whether the father of the applicant/accused visited G.B.Pant hospital or not and he is seeking one opportunity for clarification in this regard.

He also submits that he will file the fresh medical documents of father of the applicant/accused regarding visit of father of the applicant/accused in G.B.Pant hospital, if any, on or before the next date of hearing.

At the request of ld. Counsel for the applicant/accused, matter is adjourned to 07.08.2020.

Put up on 07.08.2020 for consideration

  
(Lal Singh) 28/07/2020.  
ASJ-05(W)/THC/Delhi  
28.07.2020(P)

**FIR No. 760/2014**  
**PS Uttam Nagar**  
**U/s 498A/304B/302/34 IPC**  
**State Vs. Vijay Prakash Gupta**

28.07.2020

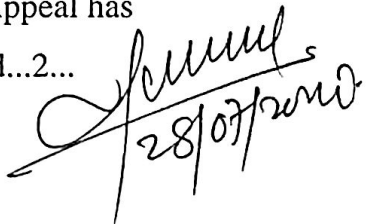
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Rajan Bhatia, Ld. Legal aid Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the  
applicant/accused for grant of interim bail from the Jail through DLSA,  
is listed today for consideration.

Fresh status report has been received on behalf of SI  
Govind Singh, PS Uttam Nagar stating therein that the file of case FIR  
no. 730/2014, PS Uttam Nagar is not received at Ps Uttam Nagar and  
as per the e-court site, accused was acquitted in case FIR no. 730/2014  
on 28.02.2020. It is further reported that the file was traced out and it  
was revealed that the case file has been sent to Law department, GNCT,  
Delhi vide no. 1020/Directorate of Prosecution, Delhi dt. 18.03.2020.  
It is further reported that it could not be ascertained that as to whether  
any Appeal is preferred against the order of acquittal or not.

Ld. Legal aid Counsel for the applicant/accused requests  
that fresh status report may be called from the IO/SHO concerned to  
verify from the department of Justice as to whether any Appeal has

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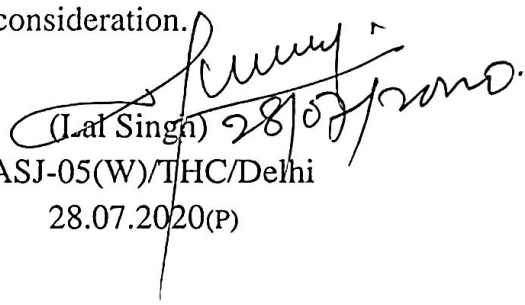
  
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been recommended or not in case FIR no. 730/2014 PS Uttam Nagar.

In view of the above, issue notice to the IO/SHO concerned to file fresh status report as to whether any Appeal has been recommended or not by the Law department in case FIR no. 730/2014 PS Uttam Nagar, returnable for 18.08.2020.

Put up on 18.08.2020 for consideration.

  
(Lal Singh) 28/07/2020  
ASJ-05(W)/THC/Delhi  
28.07.2020(P)

**FIR No. 140/2019**  
**PS Punjabi Bagh**  
**U/s 392/397/411/34 IPC**  
**State Vs. Ashish Pandey**

28.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Sachin Dev Sharma, Ld. Counsel for the applicant/accused  
through VC.  
IO/SI Amit Nara through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

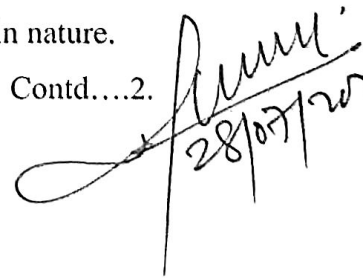
Report has been received from the Dy. Supdt., Central Jail no. 4, Tihar, Delhi regarding the custody period as well as conduct of the applicant/accused in the jail.

In the report received from Dy. Supdt. Central Jail no.4, Tihar, Delhi, the applicant/accused is shown to be involved in one more case i.e. FIR no. 316/2018, Ps Khyala, u/s 324/34 IPC. Further, in the said report, the conduct of the applicant/accused has been mentioned as satisfactory/Good.

Ld. Counsel for the applicant/accused submits that the applicant/accused was earlier also in the year 2019 granted interim bail twice and he has not misused the liberty of interim bail and timely surrendered before the Court. He further submitted that in this case, the complainant has not appeared for his evidence for four dates and due to that the complainant could not be examined as yet.

Ld.Addl.P.P. submits that the applicant/accused has committed robbery and the allegations against him are serious in nature.

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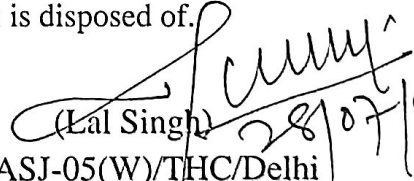
Ld.Addl.P.P. has opposed the interim bail application of the applicant/accused stating therein that this case does not fall under the HPC criteria and further no other specific/urgent ground has been urged in the application.

I have considered the above submissions.

As per the allegation against the applicant/accused, he alongwith other co-accused committed robbery after giving lift to Ajay Rajput (complainant) on 12.03.2019 and drove him alongwith in the car bearing registration no. DL-8CN-8920 of the applicant/ accused and forced the complainant to handover Rs.4,000/-, one laptop with bag and one mobile phone and thereafter, pushed the complainant out of the vehicle and fled away from there leaving the complainant on road without phone and money. Further, it is also allegations against the applicant/accused that at the time of commission of offence, the applicant/accused ~~was~~ also used knife.

In the instant application, the applicant/accused failed to show any urgency for granting interim bail. Therefore, keeping in view of the above facts & circumstances as well as the nature of the offence and also considering the fact that he is involved in one another case, no ground for grant of interim bail is made out at this stage and hence, the same is dismissed.

Accordingly the application is disposed of.

  
(Lal Singh) 28/07/2020.  
ASJ-05(W)/THC/Delhi  
28.07.2020(P)

**FIR No. 482/2016**  
**PS Khyala**  
**U/s 308/307/506/174A/34 IPC**  
**State Vs. Sukhwinder Singh @ Barfi @ Prince**

28.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.C.B.Garg, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for re-admission on interim bail.


Reply to the above application has been received on behalf  
of SI Naveen Kumar, PS Khyala.

Ld. Counsel for the applicant/accused submits that he has  
moved an application before the concerned MM for issuance of robkar  
in this case as the applicant/accused was earlier on bail as granted by  
the Id. ASJ-02/W/THC, Delhi on 12.07.2017. However, Id. MM vide  
order dt. 23.07.2020, dismissed the said application for issuance of  
robkar.

In view of the above, let TCR be called from the  
concerned Court for the next date of hearing i.e. 04.08.2020.

Notice be issued to the IO/SHO concerned to appear  
through VC on the next date of hearing i.e. 04.08.2020.

Put up on 04.08.2020 for consideration

  
(L. Singh)  
ASJ-05(W)/THC/Delhi  
28.07.2020(P)

**FIR No. 318/2018**  
**PS Patel Nagar**  
**U/s 186/353/307/147/148/149/34 IPC**  
**& 27 Arms Act**  
**State Vs. Pawan Kumar Gautam**

28.07.2020

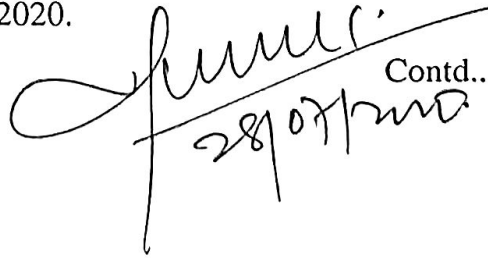
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Mohd. Illyas, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf  
of SI Satyavir Singh, PS Patel Nagar.

Ld. Counsel for the applicant/accused submits that father  
of the applicant is unwell as he is suffering from heart ailment and his  
surgery is fixed for 21.08.2020. He further submits that two sisters of  
the applicant/accused also met with an accident and they are also  
unwell.

Issue notice to the IO/SHO concerned to verify the  
medical documents of father of the applicant/accused and also to verify  
whether surgery is to be taken place or not on 21.08.2020, for the next  
date of hearing. IO/SHO concerned is also directed to verify the  
medical documents of sisters of the applicant/accused for the next date  
of hearing i.e. 10.08.2020.

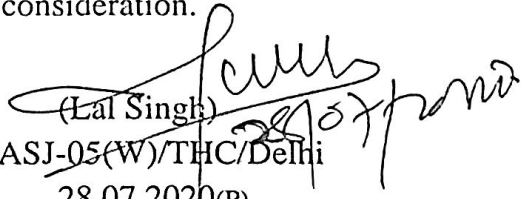
  
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Copy of medical documents of father and sisters of the applicant/accused be sent alongwith the notice to the IO/SHO concerned, for compliance.

Put up on 10.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
28.07.2020(P)